

**Review of Foreign Contributions  
(Regulation) Act**

**10320. SHRI ARVIND NETAM:  
SHRI BALASAHEB VIKHE  
PATIL:**

**Will the Minister of HOME AFFAIRS be  
pleased to state:**

(a) whether Government are contemplated to review the Foreign Contribution (Regulation) Act, 1976 in view of the inadequacies in some respect in the present statute and various complaints of misuse of money by voluntary organisations;

(b) if so, the details thereof; and

(c) if not, what effective check Government are exercising over such organisations misusing foreign funds?

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
SUBODH KANT SAHAY):** (a) Yes, Sir.

(b) The details will be given at the time of introduction of the Bill in the Parliament for amendment of the Act.

(c) Does not arise.

*[Translation]*

**Import of Phosphoric Acid by STC**

**10321. SHRI RAGHAVJI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the phosphoric acid which was to be imported through the State Trading Corporation of India was imported by his Ministry in 1989;

(b) if so, the details in regard thereto and the reasons for importing phosphoric acid by his Ministry when its import had been

canalised through S.T.C.;

(c) the rates at which phosphoric acid was imported and what were the then prevailing rates of phosphoric acid in international market; and

(d) the loss caused to the public exchequer in this deal?

**THE DEPUTY PRIME MINISTER AND  
MINISTER OF AGRICULTURE (SHRI DEVI  
LAL):** (a) and (b). The Ministry of Commerce notified the State Trading Corporation (STC) as the canalising agency for the import of phosphoric acid (and also for ammonia) on 6.10.89.

However, M/s. OCP of Morocco, one of the largest supplier of phosphoric acid, had filed a claim for damages, in an international forum, of about US \$ 160 Million (about Rs. 275 crores) on the plea that the price earlier negotiated with the Sub-Committee for price Negotiations constituted by the Department of Fertilizers, for the first semester of 1989, had not been acted upon. The STC was requested to participate in the negotiations but they declined to do so. Hence, the representatives of the Department of Fertilizers and IFFCO negotiated with OCP, Morocco. Under the terms of the agreement, it was decided, inter-alia, that 3 lakh tonnes of phosphoric acid would be purchased during 1989-90 from OCP, Morocco, and they (OCP Morocco) would withdraw their claim for damages.

(c) The price negotiated with OCP, Morocco, was US \$411.50 per tonne of P 205 (C&F). At the time of negotiation, the international prices reported in the "Green Markets" (6.11.89) were in the range of US \$ 415-425 per tonne of P 205 (FOB) for North Africa.

(d) The Central Bureau of Investigation is carrying out discreet verifications into the

purchase of phosphoric acid during 1989-90. The facts of the case will become known after the verifications have been completed.

### **Length of Indian Borders**

10322. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the length of Indian borders at the time of Independence in 1947 and the length of these borders at present; and

(b) whether the length of Indian borders have reduced and if so, the reasons thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) The length of India's land borders at the time of Independence in 1947 was 16,147 kms. approximately and the length of these borders at present in 15,361 kms. approximately;

(b) Yes, Sir. The reasons are as follows:

(a) merger of the former French and Portuguese possessions into the Indian Union;

(b) Implementation of the Indo-Pakistan Western Boundary Case Tribunal Award (Kutch Award).

### **Persons Arrested for Espionage Activists**

10323. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of persons indulging in espionage and sending documents pertaining to defence of the country to foreign countries have been arrested during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). Details are being collected and will be laid on the Table of the House.

[English]

### **Cultural Programmes Arranged by Indian Council for Cultural Relations in Karnataka**

10324. SHRI H.C. SRIKANTIAH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of cultural programmes arranged by Indian Council Relations during 1989 and upto end of March, 1990 in Karnataka;

(b) the places where these programmes were organised;

(c) amount spent on these programmes;

(d) whether the ICCR had arranged any such programme in Hassan District in Karnataka; and

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) The Indian Council for Cultural Relations organized a total number of 76 programmes in Karnataka during 1989 and upto end of March 1990.

(b) Bangalore and Mysore.

(c) Rs. 6,01,664. 29

(d) No.

(e) Question does not arise.